

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.108
CP(IB)/256(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India
V/s
Gyanesh Kanodia
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / FC : Ms. M. A. Gogia, Advocate
For the Respondent /PG : Mr. Vivek Singh Pawar, Advocate i/b.
: Mr. Arpit Singhvi, Adv.
For the IRP : Mr. Parth Shah, Advocate
: Mr. Monaal Davawala, Advocate

ORDER

A leave note has been circulated by the Counsel for the respondent / personal guarantor requesting adjournment in the matter, which is allowed.

Further, Counsel for the applicant / FC submits that she has filed an additional affidavit on 04.04.2024, vide inward diary No. 2846, to place on record a copy of the Resolution Plan, which was approved by this Tribunal on 17.06.2023, in CP (IB) No. 209 of 2021 against the corporate debtor, M/s. Yashasvi Yarns Limited.

Re-list on 18.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)